

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9526/2001

(From the judgement and order dated 27/03/2001 in SA 23/2000  
of The High Court of Jharkhand at Ranchi)

MAIMUN NISHA & ORS.

Petitioner (s)

VERSUS

GULSHAN JAHAN

Respondent (s)

(With prayer for interim relief)

Date : 21/05/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s)

Mr. Shakil Ahmed Syed,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....J..T....R  
.SP2

We are not inclined to interfere with the order under challenge. The S.L.P. is dismissed. However, having regard to the circumstances of the case we grant time till 31st August, 2001 to the petitioner to vacate the premises and hand over the peaceful possession of the same to the respondent subject to his filing a usual undertaking within four weeks from today.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master